

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Wednesday 15<sup>th</sup> day of May Two Thousand And Nineteen

PRESENT:  
THE HON'BLE MR. T. JACOB, MEMBER (A)

M.A.310/287/2019  
In &  
O.A. 310/660/2019

1. All India Association of Postal Supervisors (GL)  
Having office at SRT Nagar PO Building,  
4<sup>th</sup> Floor, Opp. To Meghdoot Bhawan,  
New Delhi- 110 055  
Camp at Gopalapuram S.O.,  
Chennai- 600 086, Tamil Nadu,  
Rep. by its General Secretary,  
K. Kalimuthu;
2. P. Senthil,  
S/o. T. Perumal,  
No.5/3, Shriram Nagar,  
1<sup>st</sup> Cross Street,  
Ramapuram,  
Chennai- 600 089.

....Applicants in both MA & OA

(By Advocate: Mr. R. Malaichamy)

Versus

1. Union of India Rep. by  
The Director General of Posts,  
Ministry of Communications & IT,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi- 110 001;
2. The Member (Personnel),  
Ministry of Communications & IT,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi- 110 001;

3. The Deputy Director General (Establishment),  
Ministry of Communications & IT,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi- 110 001;
4. The Director (DE),  
Ministry of Communications & IT,  
Department of Posts, Personnel Division,  
Dak Bhawan, Sansad Marg,  
New Delhi- 110 001;
5. The Assistant Director General (SPG)  
Ministry of Communications & IT,  
Department of Posts, Personnel Division,  
Dak Bhawan, Sansad Marg,  
New Delhi- 110 001;
6. The Director (Establishment),  
Ministry of Communications & IT,  
Department of Posts, Personnel Division,  
Dak Bhawan, Sansad Marg,  
New Delhi- 110 001;

...Respondents in both MA & OA

(By Advocate: Mr. S. Nagarajan)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. T. Jacob, Member (A))

Heard. M.A. 287/2019 filed seeking permission to join together to file a single OA is allowed.

2. The applicants have filed this OA seeking the following relief:-

"to direct the respondents to implement the Postmaster Cadre committee's recommendations dated 25.02.2019 to the earliest after considering/incorporating the 1<sup>st</sup> applicant association views as sought by the Postal Directorate and submitted by the 1<sup>st</sup> applicant association on 01.03.2019."

3. When the matter is taken up, Learned counsel for the applicants submit that the applicants made representations, Annexures-A/8, A/9, A/12, A/14 and A/15 dated 1.3.2019, 12.03.2019, 03.04.2019, 24.04.2019 and 08.05.2019 respectively in respect of their grievances, which are still pending with the authorities. Learned Counsel for the applicants would submit that applicants would be satisfied if the pending representations of the applicants are directed to be disposed of within time limit to be set by the Tribunal.

4. Mr. S. Nagarajan, Learned Standing Counsel who takes notice for the respondents.

5. In view of the limited relief sought by the applicants, without going into the substantive merits of the case, the respondents are directed to consider the applicants' pending representations, Annexures-A/8, A/9, A/12, A/14 and A/15 dated 1.3.2019, 12.03.2019, 03.04.2019, 24.04.2019 and 08.05.2019 respectively and dispose of the same by passing a reasoned and speaking

order within a period of six weeks from the date of receipt of copy of the order.

6. OA is disposed of at admission stage without going into the substantive merits of the case. No costs.